## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/23/2017

NAME OF THE PETITIONER(S)

: ASHOK KUMAR KANODIA & 2 ORS

NAME OF THE RESPONDENT(S)

: SRINIDHI SYNTHETICS LTD & ANOTHER

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. ROHAN EASTASEKARAN Could for

S. Manjula sen, Adr For KSR & CO CSE

For Respondens

## **ORDER**

Counsels for both the parties are present. Counsel for the Respondent filed Application for recalling the order dated 07.09.2017 by which the right of filing the counter was forfeited. Counsel for the Petitioner has no objection for recalling the order under Rule 11 of the NCLT Rules, 2016 subject to the payment of the cost. In view of the submissions made by the Counsels of the respective parties, we hereby recall the order dated 07.09.2017 subject to the payment of cost of Rs.2,000/- by the Respondent to the Counsel for the Petitioner. Counsel for Respondent has already filed the counter; copy of which is already given to the other side. Counsel for the Petitioner is directed to file rejoinder before the next date of hearing. Put up on 11.12.2017 at 10.30 A.M.

-sel-

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**MEMBER (TECHNICAL)** 

ghk

MEMBER (JUDICIAL)